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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 193/2004

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E.P/M.A No. 147/2004

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SECTION OFFICER (Judl.)

FORM No. 4  
(SEE RULE 42)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUJARATI BENCH**

ORDER SHEET

Org. App/Misc. Patn/Cont. Patn/Rev. Appl.

In O<sub>2</sub>A<sub>2</sub>

Name of the Applicant(s) Sri A. K. Jha & others

Name of the Respondent(s) U-0-12 OMS

Advocate for the Applicant Mr. Asil Ahmed

Advocates -  
Counsel for the Railway/C.G.S.C. CASC, Mr. M. Jha, Mr. R. Jha  
for Repd. No. 1, 2, 3.

OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL
	30.8.2004	Heard Mr. A. Ahmed, learned counsel for the applicant. The application is admitted. Issue notice to the parties. Returnable within four weeks. List on 1.10.2004 for orders.
application is in form dkt. for Rs. 0/-  JIG 389648 10/8/04  S. Deb Dy. Registrar		 K. V. Pathakader Member (A)
Case of order t to D/Section arising to Nos. 1, 2 & 3, regd. A/D post.	mb 1.10.2004	Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents. Learned counsel for the respondent submitted that Central Hindi Institut <sup>ed</sup> is not cover <sup>ed</sup> under section 4 of the Administrative Tribunal Act, 1985. Learned counsel for the applicant submitted that he shall file reply. List 5.11.2004 for question of jurisdiction of the application.
D/NO=1518 to 1520 DT=17/9/09	mb	 K. V. Pathakader Member (A)

30.9.04

Service report  
awarded, no W/S  
has been filed.

Pr

Notice duly served  
on resp. No. 1

3/11/044-11-04  
1) S/R - awarded.2) No W/S - has been  
filed.Pr

mb

KV Prabhakar  
Member (A)

17.12.2004 present: The Hon'ble Mr. Justice R.K. Batta, Vice-Chairman.

Mr. A.Ahmed, learned Advocate, who is appearing for the applicant in this O.A. and for the opposite party in MP. 147/2004, has sent a note of absence.

In view of this, the matter is adjourned to 4.1.2005 alongwith the MP. on the ~~same~~ issue of jurisdiction.

4-1-05

No W/S has been filed.

R

Vice-Chairman

bb

5.1.2005

None present for the applicant. Ms. M. Jha, learned counsel for the respondents was present. List on 19.1.2005 for orders.

19-1-05

1) S/R awarded  
2) no W/S filed

*1/2/05  
Copy of the order has  
been sent to the office of  
the applicant*

Received copy of

Order dt. 19/1/05

M. Jha

mb

19.1.2005

In view of the filing of M.P. the O.A. is allowed to be withdrawn as prayed. Detail order passed separately.

KV Prabhakar  
Member (A)

bb

Vice-Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. / RXX. NO. 193 of 2004 & M.P. 147 of 2004

DATE OF DECISION 19.1.2005.

Shri Ajit Kumar Jha & Others ..... APPLICANT(S) / OPP. PARTY

Mr. A. Ahmed ..... ADVOCATE FOR THE  
APPLICANT(S).

-VERSUS -

U.C.I. & Ors. ..... RESPONDENT(S) /  
PETITIONERS

Ms. M. Jha ..... ADVOCATE FOR THE  
RESPONDENT(S).

THE HON'BLE MR. JUSTICE R.K. BATTIA, VICE CHAIRMAN. *R*

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the  
judgment ?

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the  
Judgment ?

4. Whether the judgment is to be circulated to the other Benches ?  
Judgment delivered by Hon'ble Vice-Chairman.

*No*

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.193 of 2004.

&

Misc. Petition No. 147 of 2004.

Date of Order: This, the 19th Day of January, 2005.

THE HON'BLE MR. JUSTICEVR. K. BATTA, VICE CHAIRMAN.

1. Shri Ajit Kumar Jha  
Ex.Computer Operator/Clerk  
Office of the
2. Shri Ranjit Kumar Singh, Ex.Chowkider
3. Shri Pankaj Kumar Jha, Ex.Chowkider

All the applicants were employee of the Office of the  
Centre In-Charge  
Central Institute of Hindi, Dimapur Centre  
Ministry of Human Resource Development  
Government of India, Old DIS Office Building  
Half Nagarjan, Dimapur, Nagaland. . . . . Applicants in O.A. &  
Opp. parties in M.P.

By Advocate Mr.A.Ahmed.

- Versus -

1. The Union of India  
Represented by the Secretary to  
the Government of India,  
Ministry of Human Resource & Development  
New Delhi - 110 001.
2. The Director  
Central Institute of Hindi  
Hindi Sansthan Marg  
Agra, Post Office- Agra (Uttar Pradesh)  
Pin - 282005.
3. The Central In-Charge  
Central Institute of Hindi, Dimapur Centre  
Ministry of Human Resource Development  
Government of India, Old DIS Office Building  
Half Nagarjan, Dimapur, Nagaland - 797 112.

. . . All 1 to 3 in O.A. &  
2 & 3 in the M.P.)

By Advocate Ms.M.Jha.

O R D E R (ORAL)

BATTA, J.A.V.C.:

Heard Mr.A.Ahmed, learned counsel for the applicants  
in O.A. and for Opposite parties in M.P. as well as Ms.M.Jha.  
learned counsel for the respondents in O.A. and for the petitioners in M.P.

2. Respondents have raised the issue of jurisdiction by

*Q* -

Contd./2

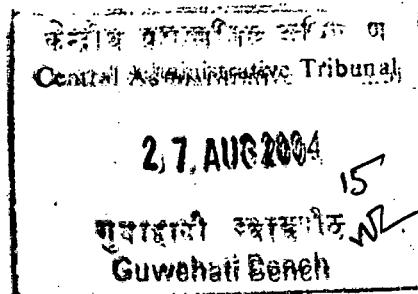
6  
filing M.P.147 of 2004. In view of the said application, learned counsel for the applicant seeks to withdraw this O.A. in order to approach appropriate forum.

3. The application is allowed to be withdrawn as requested for the purpose of approaching the appropriate forum. The application is accordingly disposed of. The objection relating to the jurisdiction raised by the respondents in M.P.147 of 2004 is accordingly upheld and the said application is allowed and disposed of.



( R.K.BATTA )  
VICE CHAIRMAN

bb



**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI.**

**(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL  
ADMINISTRATIVE TRIBUNAL ACT 1985)**

**ORIGINAL APPLICATION NO. 10/13 OF 2004.**

## BETWEEN

Shri Ajit Kumar Jha & Others.

### ...Applicants

## **-Versus-**

## The Union of India & Others

### ... Respondents

## **LIST OF DATES AND SYNOPSIS**

Annexure-A is the photocopy of Office Order File No.2-1/D/03-04/22 dated on 01-08-2003.

Annexure-A1 is the translated copy of Office Order File No.2-1/D/03-04/22 dated on 01-08-2003.

Annexure-B is the photocopy of File No.2-1/D/2003-04/124 dated on 06-02-2004

Annexure-B1 is the translated copy of File No.2-1/D/2003-04/124 dated on 06-02-2004.

Annexure-C is the photocopy of File No.2-1/D/2004-2005/99 Dated 29-07-2004 by the Respondent No 3

*[Signature]*

Annexure-C1 is the translated copy of File No.2-1/D/2004-2005/99  
Dated 29-07-2004 by the Respondent No.3.

This Application is made against impugned Office Order File No. 2-1/D/2004-2005/99 Dated 29-07-2004 issued by the Respondent No.3 by which the services of the Applicants were terminated.

**RELIEF SOUGHT FOR:**

That the Respondents may be directed by the Hon'ble Tribunal to re-engaged the Applicants in their respective posts and also the Hon'ble Tribunal may be pleased to direct the Respondents to regularize the service of the Applicants in their respective posts with retrospective effect with all consequential service benefits including seniority etc.

To pass any other relief or relieves to which the Applicants may be entitled and may be deemed fit and proper by this Hon'ble Tribunal.

Cost of the application.

**INTERIM ORDER PRAYED FOR:**

Pending final decision of this application the Applicant seeks issue of an Interim order by this Hon'ble Tribunal. That the Respondents may be directed by this Hon'ble Tribunal not to terminate the services of the Applicant till final disposal of this Original Application.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL  
ADMINISTRATIVE TRIBUNAL ACT 1985)

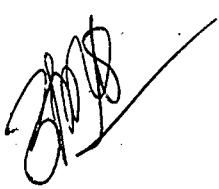
ORIGINAL APPLICATION NO. 1093 OF 2004.

BETWEEN

1. Shri Ajit Kumar Jha,  
Ex. Computer Operator/Clerk  
Office of the Centre In-Charge,  
Central Institute of Hindi, Dimapur Centre,  
Ministry of Human Resource Development,  
Government of India, Old DIS Office Building,  
Half Nagarjan, Dimapur, Nagaland-797112.
2. Shri Ranjit Kumar Sinha  
Ex. Chowkidar,  
Office of the Centre In-Charge,  
Central Institute of Hindi, Dimapur Centre,  
Ministry of Human Resource Development,  
Government of India, Old DIS Office Building,  
Half Nagarjan, Dimapur, Nagaland-797112.
3. Shri Pankaj Kumar Jha  
Ex. Chowkidar,  
Office of the Centre In-Charge,  
Central Institute of Hindi, Dimapur Centre,  
Ministry of Human Resource Development,  
Government of India, Old DIS Office Building,  
Half Nagarjan, Dimapur, Nagaland-797112.

...Applicants.

Filed by  
Shri Ajit Kumar Jha  
Advocate  
(Appl. No. 1093)  
through



-AND-

1. The Union of India represented by the Secretary to the Government of India, Ministry of Human Resource & Development, New Delhi-110001.
2. The Director,  
Central Institute of Hindi, Hindi Sansthan Marg,  
Agra, Post Office-Agra (Uttar Pradesh)  
Pin-282005.
3. The Centre In-Charge,  
Central Institute of Hindi, Dimapur Centre,  
Ministry of Human Resource Development,  
Government of India, Old DIS Office Building,  
Half Nagarjan, Dimapur, Nagaland-797112.

...Respondents.

**1) DETAILS OF THE APPLICATION PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:**

This Application is made against impugned Office Order File No. 2-1/D/2004-2005/99 Dated 29-07-2004 issued by the Respondent No.3 by which the services of the Applicants were terminated.

**2) JURISDICTION OF THE TRIBUNAL**

The Applicants declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

**3) LIMITATION**

The Applicants further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.



4) **FACTS OF THE CASE:**

4.1) That your humble Applicants are citizen of India and as such they are entitled to all rights and privileges guaranteed under the Constitution of India.

4.2) That your Applicants beg to state that as the grievances and reliefs prayed in this application are common, therefore, they pray for grant of permission under Section 4(5) (a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

4.3) That your Applicants beg to state that the Applicant No.1 was appointed as Computer Operator/Clerk on 01-08-2003 on daily wage basis as per Office Order File No.2-1/D/03-04/22 issued by the Respondent No.3 and the Applicant No.2 was also appointed as Chowkidar as per above mentioned Office Order dated 01-08-2003. It may be stated that the Applicant No.1 & 2 were appointed by a selection committee through an interview held on 01-08-2003.

Annexure-A is the photocopy of Office Order File No.2-1/D/03-04/22 dated on 01-08-2003.

Annexure-A1 is the translated copy of Office Order File No.2-1/D/03-04/22 dated on 01-08-2003.

4.4) That your Applicants beg to state that the Applicant No.3 was appointed as Chowkidar on 06-02-2004 as daily wage basis vide File No.2-1/D/2003-04/124.

Annexure-B is the photocopy of File No.2-1/D/2003-04/124 dated on 06-02-2004.

Annexure-B1 is the translated copy of File No.2-1/D/2003-04/124 dated on 06-02-2004.

4.5) That your Applicants beg to state that all the Applicants are working under the Respondents since their appointment in their



respective posts. All of them had worked under the Respondents very sincerely, honestly and with full dedication towards their duties. There is no blemish in their service career. But all of a sudden their services were terminated vide File No.2-1/D/2004-2005/99 Dated 29-07-2004 by the Respondent No.3. It may be stated that some of the employees who were selected along with the Applicants are again appointed recently under the Respondents. As such finding no other alternative the Applicants are compelled to approach this Hon'ble Tribunal seeking justice in this matter.

Annexure-C is the photocopy of File No.2-1/D/2004-2005/99 Dated 29-07-2004 by the Respondent No.3.

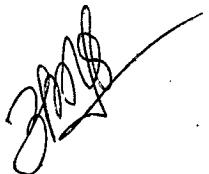
Annexure-C1 is the translated copy of File No.2-1/D/2004-2005/99 Dated 29-07-2004 by the Respondent No.3.

4.6) That your Applicants beg to state that the Central Hindi Institute, Dimapur Centre was newly set up by the Respondents in the month of May 2003. The Applicants were all first batch of employees and with their dedication and efforts the Office is functioning permanently. Earlier the Respondents had verbally assured the Applicants to absorb in their newly set up office. The Applicant has already served for a considerable long period under the Respondents and they are now going to be over aged for other Government jobs. They have acquired a legal right for regularization and regular pay scale for their respective posts. They were selected and appointed by the Respondents through a regular interview and selection. They were not appointed through any back door policy. As such if the Hon'ble Tribunal does not interfere immediately into this matter then irreparable loss will be caused to the Applicants.

4.7) That your Applicants beg to state that there are sufficient vacancies under the Respondent No.3 to accommodate the Applicants. The Respondents have already re-appointed some persons vide File No.2-1/Dimapur/04-05/122 dated 16-08-04 who were selected along with the Applicants. But surprisingly the Applicants names are left out without any reasons.

Annexure-C2 is the photocopy of File No.2-1/Dimapur/04-05/122 dated 16-08-04.

Annexure-C3 is the translated copy of File No.2-1/Dimapur/04-05/122 dated 16-08-04.



4.8) That your Applicants beg to state that all of them are belongs to very poor family. Now due to this sudden disengagement from their respective employment, the whole family of the Applicants has suffered from both financial and mental anxiety.

4.9) That your Applicants beg to state that action of the Respondents are illegal, mala fide with a motive behind. Hence the Hon'ble Tribunal may be pleased to protect the interest of the Applicants by giving a direction to the Respondents to re-engage the Applicants and also to regularize the Applicants in their respective posts with retrospective effect.

4.10) That your Applicants beg to state that the Respondents have violated the fundamental rights of the Applicants as well as principle of natural justice.

4.11) That your Applicants beg to state that the Respondents have acted in an arbitrary manner by issuing the termination letter dated 29-07-2004. Hence the impugned termination order dated 29-07-2004 in respect of the Applicants may be set aside and quashed by this Hon'ble Tribunal.

4.12) That this application is filed bona fide for the ends of justice.

## 5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1) For that, on the reason and facts which are narrated above the action of the Respondents is prima facie illegal and without jurisdiction. Hence the impugned termination order dated 29-07-2004 may be set aside and quashed by this Hon'ble Tribunal.

5.2) For that, the action of the Respondents are mala fide and illegal and with a motive behind. Hence the impugned termination order dated 29-07-2004 may be set aside and quashed by this Hon'ble Tribunal.

5.3) For that, the applicants having worked for a considerable long period, therefore, they are entitled for re-engage in their respective posts

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and they may be regularized in their posts. Hence the impugned termination order dated 29-07-2004 may be set aside and quashed by this Hon'ble Tribunal.

5.4) For that, the Applicants were appointed through proper procedure as well as regular interview through a selection committee. Hence the impugned termination order dated 29-07-2004 may be set aside and quashed by this Hon'ble Tribunal.

5.5) For that, fresh recruitment by the Respondents in super session of the claim of the Applicants are hostile discrimination and violative of Articles 14, 16 & 21 of the Constitution of India.

5.6) For that, the Applicants have become over aged for other employment.

5.7) For that, it is not just and fair to terminate the service of the Applicants only because they were initially recruited on casual basis.

5.8) For that, they have gathered experience of different works in the establishment.

5.9) For that, the nature of work entrusted to the Applicants are of permanent nature, and therefore they are entitled to be regularised in their posts.

5.10) For that, the Applicants have got no alternative means of livelihood.

5.11) For that, the Central Government being a model employer cannot be allowed to adopt a differential treatment as regard to re-employment of the Applicants with other similarly situated persons.

5.12) For that, there are existing vacancies under the Respondents.

5.13) For that, in any view of the matter the action of the Respondents are not maintainable before the eye of law as well as facts of the case.



The Applicants crave leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of instant application.

**6) DETAILS OF REMEDIES EXHAUSTED:**

That there is no other alternative and efficacious and remedy available to the Applicants except the invoking the jurisdiction of this Hon'ble Tribunal.

**7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:**

The Applicants further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition or suit is pending before any of them.

**8) RELIEF SOUGHT FOR:**

Under the facts and circumstances stated above the Applicants most respectfully prayed that Your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following reliefs.

- 8.1) That the Respondents may be directed by the Hon'ble Tribunal to re-engaged the Applicants in their respective posts and also the Hon'ble Tribunal may be pleased to direct the Respondents to regularize the service of the Applicants in their respective posts with retrospective effect with all consequential service benefits including seniority etc.



8.2) To pass any other relief or relieves to which the Applicants may be entitled and may be deemed fit and proper by this Hon'ble Tribunal.

8.3) Cost of the application.

**9) INTERIM ORDER PRAYED FOR:**

Pending final decision of this application the Applicant seeks issue of an Interim order by this Hon'ble Tribunal. That the Respondents may be directed by this Hon'ble Tribunal not to terminate the services of the Applicant till final disposal of this Original Application.

**10) THIS APPLICATION IS FILED THROUGH ADVOCATE.**

**11) PARTICULARS OF I.P.O.**

I.P.O. No. : 116 - 389648

Date of Issue :

Issued from :

Payable at :

*Gurukul*

**12) LIST OF ENCLOSURES:**

As stated above.

**Verification.....**



VERIFICATION

I, Shri Ajit Kumar Jha, Ex. Computer Operator/Clerk, Office of the Centre In-Charge, Central Institute of Hindi, Dimapur Centre, Ministry of Human Resource Development, Government of India, Old DIS Office Building, Half Nagarjan, Dimapur, Nagaland-797112 the Applicant No.1 of the instant application and also authorized by the other Applicants to sign this verification. I do hereby solemnly verify that the statements made in paragraph nos. 4.1, 4.2, 4.6A.8, 4.9, 24.10 ————— are true to my knowledge, those made in paragraph nos. 4.3, 4.4, 4.5

24.7 ————— are being matter of records are true to my information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 24<sup>th</sup> day of August 2004  
at Guwahati.

*Ajit Kumar Jha*

## केन्द्रीय हिन्दी संस्थान, दीमापुर केन्द्र

पुराना डी० आई० एस० कार्यालय भवन, हॉफ नागरजन  
दीमापुर, नागालैंड - 797112

फॉर्म नं. १/६/०३-०४/८८

दिनांक : 01.08.03

दिनांक 01.08.03 का हुए साक्षात्कार के आधार पर चयन समिति द्वारा लिए गए निर्णयों के अनुसार निम्नलिखित व्यक्तियों को उनके नाम के सामने दिए गये कार्यों हेतु नियमानुसार दैनिक वेतन भोगी के रूप में अस्थाई रूप से नियुक्त किया जा रहा है। वे यथा-शीघ्र कार्यालय में उपस्थित होकर कार्यभार ग्रहण कर लें।

नाम	पद
१. मृत्युन्जय पाण्डे	लेखा लिपिक
२. अजीत कुमार झा	कम्प्यूटर आपरेटर/ लिपिक
३. अचिवा आओ	चौकीदार / चपरासी
४. रंजीत कुमार सिन्हा	चौकीदार
५. लिपोक आओ	सफाई कर्मचारी

सूचनार्थ :- १. निदेशक

केंद्र हिन्दी संस्थान, आगरा

२. सभी अध्यक्षी

  
(डा० भरत सिंह पमार)

केन्द्र प्रभारी

केंद्र हिन्दी संस्थान, दीमापुर केन्द्र

  
Dr. Bharat Singh Pamar

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ANNEXURE - A,

(Translated from Hindi to English)

**CENTRAL INSTITUTE OF HINDI, DIMAPUR CENTRE**  
Old D.I.S. Office Building, Half Nagarjan, Dimapur,  
Nagaland-797112

File No.2-1/0/03-04/22

Date: 01-08-03

As per interview dated 01-08-03 the Selection Committee has selected the following persons in the respective posts against their name on daily temporary basis as per rules. They are directed to present in the office immediately to take charges.

NAME	POSTS
1. Mitrunjay Pandey	Accounts Clerk
2. Ajit Kumar Jha	Computer Operator/Clerk
3. Achiba Aao	Chowkidar/Saprachi
4. Ranjit Kumar Sinha	Chowkidar
5. Lipok Aao	Safaiwala

Information to:

1. The Director,  
K.H.S, Agra
2. All concerned persons.

Sd/-

Illegible

(Dr.Bharat Singh Pamer)

Centre In-Charge

K.H.S. Dimapur Centre

After  
J.S.  
A.S.

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ANNEXURE - B

## केन्द्रीय हिन्दी संस्थान, दीमापुर केन्द्र

पुराना डी०आई०एरा० कार्यालय भवन, हॉफ नागरजग

दीमापुर नागालैंड - 797112

फा०रा० ११/६९/२००३-०४/१२५

मित्रांक ०६.०२.२००४

गिदेशक महोदय के रचीकृति के आधार पर श्री पंकज कुमार झा को चौकीतार कार्य हेतु नियमानुसार दैनिक वेतन भोगी के रूप में अस्थाई रूप से नियुक्त विद्या जारी है। वे दिनांक ०६.०२.२००४ से कार्यालय में उपस्थित होकर कार्यभार प्रबोधन कर सकते हैं।

Y/C  
P.K.JLs  
6/2/2004

(डॉ० भरत सिंह पांगा०)

केन्द्र प्रभारी

केंद्र शिक्षा राज्य, दीमापुर केन्द्र

रूचनार्थ :- १. गिदेशक

केंद्रशिक्षा राज्य, आगरा

२. कार्यालय प्रति

३. पंकज कुमार झा

Attest  
File  
Advocate

13  
ANNEXURE - B

(Translated from Hindi to English)

**CENTRAL INSTITUTE OF HINDI, DIMAPUR CENTRE**  
Old D.I.S. Office Building, Half Nagarjan, Dimapur,  
Nagaland-797112

File No.2-1/D/2003-04/124

Date: 06-02-2004

As per recognition of the Director, Shri Pankaj Kumar Jha has been appointed as Chowkidar on daily temporary basis as per rules. He may present in the office on 06-02-2004 to take his charge.

Information to:

1. The Director,  
K.H.S. Agra
2. Office Copy
3. Pankaj Kumar Jha

Sd/-

Illegible

(Dr. Bharat Singh Pamer)

Centre In-Charge

K.H.S. Dimapur Centre

Attest  
F.P.   
A.S. 



# केन्द्रीय हिन्दी संस्थान, दीमापुर केन्द्र

(मानव संसाधन विकास मंत्रालय, भारत सरकार)

CENTRAL INSTITUTE OF HINDI, DIMAPUR CENTRE

(MINISTRY OF HUMAN RESOURCE DEVELOPMENT, GOVT OF INDIA)

Old D.I.S. Office Building Half Nagarjan, DIMAPUR, NAGALAND, 797112

ANNEXURE - C

फारम सं. 2-1/डी/2004-2005/99

दिनांक: 29.07.2004

## कार्यालय आदेश

मुख्यालय आगरा से प्राप्त (फैक्स) कार्यालय आदेश पत्र संख्या 2-158/2004-05 दिनांक: 29.07.2004 के अनुसार दीमापुर केन्द्र पर कार्यरत सभी दैनिक वेतन-भोगी कार्मिकों को तत्काल प्रभाव से दिनांक 29.07.2004 अपराह्न में कार्य मुक्त किया जाता है।

(डॉ० भरत सिंह पमार)

## प्रतिलिपियाँ :

1. निदेशक, केन्द्रीय हिन्दी संस्थान, आगरा	
2. अजीत कुमार झा	कंप्यूटर ऑपरेटर/लिपिक
3. श्री अचिबा आओ	चपरासी/चौकीदार
4. श्री रंजीत कुमार सिन्हा	चौकीदार
5. श्री लिपोक आओ	सफाई कर्मचारी
6. श्री पंकज कुमार झा	चौकीदार
7. कार्यालय प्रति	

(डॉ० भरत सिंह पमार)

केन्द्र प्रभारी

14  
RPT  
14  
RPT

14-15

ANNEXURE - C, 23

(Translated from Hindi to English)

**CENTRAL INSTITUTE OF HINDI, DIMAPUR CENTRE**  
(Ministry of Human Resource Development, Government of India)  
Old D.I.S. Office Building, Half Nagarjan, Dimapur,  
Nagaland-797112

File No.2-1/D/2004-2005/99

Date: 29-07-2004

As per Head Office Agra fax message order No.2-158/2004-05 dated 29-07-2004 all daily wageworkers working in the Dimapur Office has been terminated from their services from 29-07-2004.

(Dr.Bharat Singh Pamer)

Copy to:

1. The Director, Central Hindi Institute, Agra
2. Ajit Kumar Jha, Computer Operator/Clerk
3. Achiba Aao Chowkidar/Saprachi
4. Ranjit Kumar Sinha Chowkidar
5. Lipok Aao Safaiwala
6. Pankaj Kumar Jha Chowkidar
7. Office Copy

Sd/-

Illegible

(Dr.Bharat Singh Pamer)

Centre In-Charge

*After 1st  
G. D. B.  
B. M. S.*

फा. सं. २-१/मापुर/०५-०५/१२२

केन्द्रीय हिंदी संस्थान

दीमापुर केन्द्र

दिनांक: 16-08-04

### कार्यालय आदेश

दीमापुर केन्द्र की तात्कालिक आवश्यकताओं को ध्यान में रखते हुए, आगामी तीन माह के लिए 'दैनिक वेतन भोगी कर्मचारी' के रूप में निम्नलिखित तीन कर्मचारियों को उनके नाम के सामने उल्लिखित कार्यों को करने के लिए दिनांक 9 अगस्त 2004 से नियुक्त किया जाता है।

नाम	कार्य
1- जितेन्द्र कुमार	टकण, भंडार, डायरी-डिस्पेच आदि।
2- अंचीबा आओ	चपरासी एवं चौकीदारी।
3- लिपोक आओ	सफाई कर्मचारी का कार्य।

तीन माह के बाद यथा आवश्यकता उनकी कार्यक्षमता को ध्यान में रखते हुए मुख्यालय की अनुमति से उनकी पुनर्नियुक्ति पर विचार किया जा सकता है। उपर्युक्त तीनों ही कर्मचारियों को प्रति माह नियमानुसार भुगतान किया जाएगा।

यह आदेश सक्षम अधिकारी से प्राप्त स्वीकृति के आधार पर निकाला जा रहा है।

(रवि प्रकाश गुप्त)

केन्द्र प्रभारी

प्रति: 1- जितेन्द्र कुमार

2- अंचीबा आओ

3- लिपोक आओ

प्रतिलिपि:

1- उप कुलसचिव, केन्द्रीय हिंदी संस्थान, आगरा।

2- व्यक्तिगत फ्रायल (तीनों कर्मचारियों की)

3- केन्द्र लेखा

16/08/04  
(रवि प्रकाश गुप्त)

केन्द्र प्रभारी

Attested  
R. P. Gupta

17

25

ANNEXURE-C3

(Translated from Hindi to English)

**CENTRAL INSTITUTE OF HINDI, DIMAPUR CENTRE**

File No.2-1/Dimapur/04-05/122

Date: 16-08-04

**-OFFICE ORDER-**

For immediate requirements in Dimapur Centre following three persons has been appointed on Daily wage basis for three months w.e.f. 9<sup>th</sup> August 2004 to do the below mentioned works against their respective names.

Name	Works
1. Jitendra Kumar	Store, Dairy Dispatch etc.
2. Achiba Aao	Saprachi Cum Chowkidar
3. Lipok Aao	Safaiwala

After three months as per requirement and work ability they may be re-appointed as per recommendation of Head Quarter. The above-mentioned employees will be paid their monthly as per rules.

This order has been issued as per recommendation of competent authority.

(Ravi Prakash Gupta)

Centre In-Charge

To:

1. Jitendra Kumar
2. Achiba Aao
3. Lipok Aao

Copy to:

1. Deputy Registrar, Central Hindi Institute, Agra.
2. Personal File (Three Employees)
3. Centre Accounts

Sd/-

Illegible

16-08-04

(Ravi Prakash Gupta)

Centre In-Charge